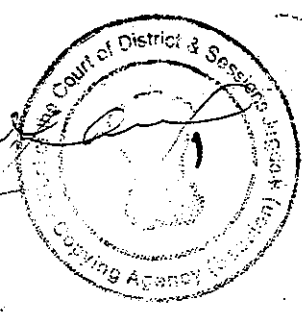


Case No. PC Sak...
AM



IN THE COURT OF THE ADDL. CHIEF METROPOLITAN
MAGISTRATE,
TEES HAZARI, DELHI

CC NO: *1322/02*
21/12/02

Securities and Exchange Board of India, a
statutory body established under the
provisions of Securities and Exchange
Board of India Act, 1992, having its Head
Office at Mittal Court, B - Wing, 224
Nariman Point, Mumbai - 400 021
represented by its Legal Officer, Shri
Sharad Bansode.

024/201799/2002

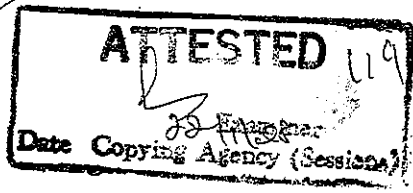
...Complainant

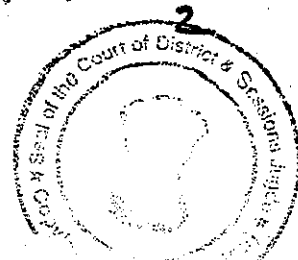
Vs.

1. Onkarbhumi Forests (I) Ltd. a company
incorporated under the provisions of
Companies Act, 1956 and having its
Regd. Office at SCF - 267, Manimajra,
Chandigarh - 160101.
2. Sh. Bhupinder Singh, S/o Late SH.
Pritam Singh ; Occupation Director of
the Accused No.1; resident of 1052/46-
B, Chandigarh.

P.O.

13





3. Sh. Baljeet Singh, S/o Late SH. Hazara Singh ; Occupation Director of the Accused No.1; resident of H. No. 394, PH-6, Mohali.

P.O.
12.07.07

4. Sh. Harbans Singh, S/o Late SH. Teja Singh; Occupation Director of the Accused No.1; resident of H. No. 701, PH - 3BI, Mohali.

P.O.

5. Sh. Lal Chand, S/o Sher Singh; Occupation Director of the Accused No.1; resident of 141, PH - 7, Mohali.

Did
(Abate)

6. Mrs. Rajinder Kaur, w/o S. Bubinder Singh; Occupation Director of the Accused No.1; resident of 1052/46-B, Chandigarh.

P.O.

7. Smt. Harbans Kaur, w/o Sh Harbans Singh; Occupation Director of the Accused No.1; resident of H. No. 701, PH - 3BI, Mohali.

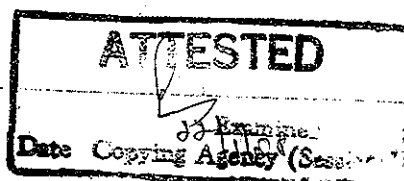
P.O.

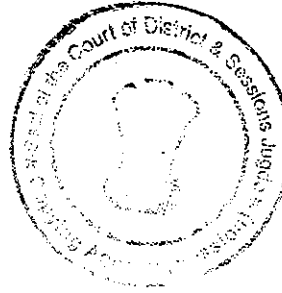
8. Sh. Mohinder Singh, S/o SH. S Amrik Singh; Occupation Director of the Accused No.1; resident of Vill Soharan, The. Kharar Ropar.

P.O.

...Accused

51





3

COMPLAINT UNDER SECTION 190 and 200 OF THE CODE OF
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1) AND
27. OF SECURITIES AND EXCHANGE BOARD OF INDIA ACT,
1992

It may please Your Honour:



CC No. 97/2005



28.09.2007

Present: Shri Amit Kumar, advocate for SEBI.

Accused no.5 has already died.

Accused nos. 2 to 4 and 6 to 8 are P.O.

Ld. Counsel for SEBI has filed list of documents with certain original documents. Ms. Versha Aggarwal is present, examined as PW.1. On request of Ld. Counsel for SEBI this file be consigned to record room under Section 299 Cr.P.C. with a liberty to the complainant to get it reopened as and when the accused is/are arrested.

(PADAM KANT SAXENA)
ADDL. SESSIONS JUDGE:
Delhi/28.09.2007

